

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-494(PB)/2017

IN THE MATTER OF:

Reliance Commercial Finance Ltd. Applicant/Petitioner

Vs.

Noble Resourcing Business and Solutions Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

Presents

For the Petitioner/Applicant: Mr. Soumyajit Nath & Mr. Soumya Dutta, Advocates
with Mr. Shrayansh Rastogi, AR

For the Respondent

ORDER

Learned counsel for the applicant is not prepared with the arguments nor he has complete paper book.

Cost imposed in the last order has not been paid. Therefore, the rejoinder will not be taken on record unless the cost is paid within next two days to the other side.

List for arguments on 08.02.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)